

the clauses together; there is no time for any of these amendments.

Clauses 1 to 32 were added to the Bill.

The title was added to the Bill.

The Enacting Formula

Dr. Katju: I have one amendment which I shall move. I beg to move:

In page 1,—

for line 1, substitute—

“Be it enacted by Parliament in the Fifth year of our Republic as follows:—”

The new formula that I have suggested is on the principle that we should mention in each of our Acts the year of the Republic in which the Bill is passed.

Mr. Deputy-Speaker: To that there is an amendment by Dr. Lanka Sundaram:

“In the amendment proposed by Dr. Kailas Nath Katju printed as No. 2 in List No. 1, of amendments—

for “our Republic” substitute “the Republic”.

Dr. Katju: I suggest that the best course would be, as a compromise to put “the Republic of India.”

Mr. Deputy-Speaker: The question is:

In page 1, for line 1, substitute—

“Be it enacted by Parliament in the Fifth year of the Republic of India as follows:—”

The motion was adopted.

Mr. Deputy-Speaker: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The first Schedule was added to the Bill.

The Second Schedule was added to the Bill.

Dr. Katju: I beg to move:

“That the Bill, as amended, be passed.”

Mr. Deputy-Speaker: The question is:

“That the Bill, as amended, be passed.”

Pandit Thakur Das Bhargava (Gurgaon) rose—

Mr. Deputy-Speaker: We have already exceeded the time by 5 minutes.

Pandit Thakur Das Bhargava: The hon. the Home Minister said that the Reorganisation Commission will be entitled to look into the matter again. The Punjab Government want that this area should be made over to them. I am happy that the Home Minister has said that the Reorganisation Commission will go into the entire question. This is provisional arrangement only.

Mr. Deputy-Speaker: There is a formal amendment, I think. The question is:

“That the Bill as amended, be passed.”

The motion was adopted.

SHILLONG (RIFLE RANGE AND UMLONG) CANTONMENTS ASSIMILATION OF LAWS BILL

The Minister of Home Affairs and States (Dr. Katju): I beg to move:

“That the Bill to assimilate certain laws in force in the scheduled areas to the laws in force in the Khasi and Jaintia Hills District, as passed by the Council of States, be taken into consideration.”

This is one of those rare Bills, probably the only Bill introduced by me which was passed in the Council of States without any discussion at all and I hope it will meet the same good fortune in this House. It is purely a formal measure.

On the passage of the Constitution, certain districts were constituted in Assam. In that district, a part of the

[Dr. Katju]

area which was part of the Shillong Municipality was not included. It was considered to be a non-tribal area. Now that it had been included in the district and the Assam Government, on their part, have extended the State List laws to that area, this Bill provides that the Union laws may also be extended to that particular area which were not up till now governed by these laws.

Mr. Deputy-Speaker: What the hon. Home Minister says amounts to this. It was originally part of the tribal territory to which neither the State laws nor the Union laws were applicable, as such. Now they have been brought in a district and the provincial laws have been made applicable. It only follows as a corollary that the Union laws have to be made applicable.

The question is:

"That the Bill to assimilate certain laws in force in the scheduled areas to the laws in force in the Khasi and Jaintia Hills District, as passed by the Council of States, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: There are no amendments to this Bill.

Clauses 1 to 4 were added to the Bill.

The Title was added to the Bill.

The Enacting Formula.

Dr. Katju: There is one formal amendment.

Amendment made:

In page 1,—

for line 1, substitute—

"Be it enacted by Parliament in the Fifth year of the Republic of India, as follows:—"

—[Dr. Katju.]

The Enacting Formula, as amended, was added to the Bill.

The Schedule was added to the Bill.

Dr. Katju: I beg to move:

"That the Bill, as amended, be passed."

Shrimati Khongmen (Autonomous Distts.—Reserved—Sch. Tribes): Before the Bill is passed, may I ask the hon. Home Minister whether the District Council of Khasi and Jaintia Hills have been consulted in this matter?

Dr. Katju: I presume so.

Mr. Deputy-Speaker: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

RUBBER (PRODUCTION AND MARKETING) AMENDMENT BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move:

"That the Bill further to amend the Rubber (Production and Marketing) Act, 1947, be referred to a Select Committee consisting of Shri A. M. Thomas, Shri Amarnath Vidyalankar, Shri Ramnanda Das, Shri Lalit Narayan Mishra, Shri A. Ibrahim, Shri Ram Dhani Das, Shri M. K. Shivananjappa, Shri C. R. Iyyunni, Shri Bheekha Bhai, Shri Piare Lal Kureel Talib, Choudhary Raghupir Singh, Shri Bulaqi Ram Varma, Dr. M. V. Gangadhara Siva, Shri Hira Vallabh Tripathi, Shri U. R. Bogawat, Shri Gulabshankar Amritlal Dholakia, Shri S. C. Deb, Shri M. Muthukrishnan, Shri Balwant Sinha Mehta, Shri I. Eacharan, Shri Sohan Lal Dhusiya, Shri N. C. Govindaswami Kachiroyar, Dr. Natabar Pandey, Shri R. Velayudhan, Shri Y. Gadilingana Gowd, Shri Nettur R. Damodaran, Shri P. T. Punnoose, Shri Mangalagiri